

F.No.33 (1)/2009-Judl

Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

New Delhi, the 8th May, 2009ORDER

Subject: Regarding settlement of the belated fee-bills submitted by the Government Counsel beyond the prescribed period of three months from the date of disposal of the case.

As per the orders of the Competent authority in the Department of Legal Affairs, the powers to accept and settle the belated fee-bills of the Government counsel submitted by them beyond the prescribed period of three months but within one year from the date of disposal of the case, shall henceforth, be exercised by the Officer-in-Charge of the followings units of this department at their discretion, in respect of the Panels of counsel under their respective administrative control, with immediate effect and until further orders, on case to case basis and further subject to submission of proper justification / reasons for delay, in writing, by the Government Counsel :-

- (i) Branch Secretariat, Chennai;
- (ii) Branch Secretariat, Bangaluru;
- (iii) Litigation (High Court) Section, New Delhi; and
- (iv) Litigation (Lower Court) Section, New Delhi.

2. These officers shall however, submit a monthly statement of the belated fee-bills so allowed by them to the Main Secretariat (Judicial Section) in the enclosed format.



Encl.: as above.

M.A.Khan Yusufi
(M.A.KHAN YUSUFI)
Joint Secretary & Legal Adviser
(Tel.No.23385383)

1. Additional Legal Adviser-in-Charge, Branch Secretariat, Chennai.
2. Additional Legal Adviser-in-Charge, Branch Secretariat, Bangaluru.
3. Additional Legal Adviser-in-Charge, Litigation (High Court) Section.
4. Assistant Legal Adviser-in-Charge, Litigation (Lower Court) Section.

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Sh. Ravi*